

**FORM B**  
**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNRISE PROPERTIES PRIVATE LIMITED**

Sl No	Particulars	Details
1.	Name of the Corporate Debtor	Sunrise Properties Private Limited
2.	Date of Incorporation of Corporate Debtor	17 July 1986
3.	Authority under which Corporate Debtor is incorporated / registered	RoC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200MH1986PTC040429
5.	Address of the Registered office and Principal Office (if any) of Corporate Debtor	Shop no.155, Veena mall, Kandivali East, Off Western Express Highway, Mumbai, Maharashtra, India, 400101
6.	Date of Closure of Insolvency Resolution Process (180 days)	22 April 2025
7.	Liquidation Commencement Date of Corporate Debtor	Date of Order: 25 June 2026 Date of receipt of Order: 1 July 2026
8.	Name and Registration Number of the Insolvency Professional as Liquidator	Aegis Resolution Services Private Limited through authorized signatory Siddhant Agrawal Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
9.	Address and e-mail of the Liquidator, as registered with the Board	Reg. Address: 106, 1 <sup>st</sup> Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai 400093 Email: <a href="mailto:avil@caavil.com">avil@caavil.com</a>
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093 Email: <a href="mailto:ip.siddhantagrwal@gmail.com">ip.siddhantagrwal@gmail.com</a> / <a href="mailto:irp.sppl@aegisipe.com">irp.sppl@aegisipe.com</a>
11.	Last date for submission of claims	15 July 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Liquidation of Sunrise Properties Private Limited on 25 June 2026 (Date of receipt of order 1 July 2026)

The stakeholders of Sunrise Properties Private Limited (who have not submitted during the corporate insolvency resolution process as on insolvency commencement date) are hereby called upon to submit their claims with proof on or before 15 July 2026, to the liquidator at the address mentioned against item No.10.

The financial creditors (who have not submitted during the corporate insolvency resolution process as on insolvency commencement date) shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 4 July 2026  
Place: Mumbai

*Siddhant*  
Aegis Resolution Services Private Limited  
through authorized signatory Siddhant Agrawal  
As Liquidator for Sunrise Properties Private Limited  
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041  
Authorization for Assignment valid till 30<sup>th</sup> June 2027



PUBLIC NOTICE

Notice is hereby given that 1) Mr. Hiralal alias Harshad Chuniyal Mehta and 2) Mrs. Jyoti Hiralal Mehta were the original co-owners of 5 fully paid up Shares of Rs.50/- each bearing distinctive nos.26 to 30 issued under Share Certificate No.6 and Flat No.2 in the 'A' Wing, admeasuring 523 Sq. Ft. Carpet area on the 1st Floor in the capital property of Damodar Bhavan Co-operative Housing Society Ltd., at 35, Vallabhpatil Patel Road, Vile Parle (West), Mumbai - 400056.

The Society hereby invites claims and objections from the heir or heirs or other claimants/ objector or objectors to the transmission of the said shares and interest of the deceased members in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transmission of shares and interest of the deceased member in the capital/property of the society.

For Damodar Bhavan Co-op Housing Society Ltd., V.P. Road, Vile Parle (West), MUMBAI 400 056.

BRANCH SHIFTING

For the better convenience of our valued customers, we are shifting Chandrapur Branch (2187), under Nagpur Region to our new premises with effect from 02/10/2026. The new address is as mentioned below: Muthoot Finance Ltd. Ground Floor, Hospital Ward, Jatapura Gate, Opp. Shyam Prasad Mukherjee Library, Ramatlab Road, Chandrapur, Maharashtra-442402.



PUBLIC NOTICE

This is to give notice to the Public at large that our client MR. KHALID YUSUF SHAIKH AND MRS. NASREEN KHALID SHAIKH are intending to mortgage the property more particularly described in the schedule of the property for availing the credit facilities from State Bank of India, RACPC Ghatkopar, Mumbai.

Whereas one of the Chain Agreement i.e. Articles of Agreement dated 09/12/1985 (duly registered at Sr. No.PBBJ-1374/1986 dated 07/04/1986) executed between M/S. Parul Enterprises, (Developer) and Mrs. Laxmi Rao and Mr. Mohan Rao, (Purchasers) is lost and misplaced. Now our client is intending to mortgage the schedule property with State Bank of India, RACPC Ghatkopar, Mumbai, in absence of the aforesaid original title document.

Any person having any claim through the aforesaid agreements and or having or claiming any right, title, interest or claim in respect of the said property or possession of the said property in any manner including by way of any agreement, undertaking, agreement for sale, transfer, exchange, conveyance, assignment, charge, mortgage, gift, trust, inheritance, lease, lien, monthly tenancy, leave and license, partnership, joint venture, easement, right of prescription, any adverse right or claim of any nature whatsoever, disputed suit, decree, order, restrictive covenants, order of injunction, attachment, acquisition or otherwise upon and required to make the same known to the undersigned in writing within 14 days from the date of publication hereof either by hand delivery against proper written acknowledgement of the undersigned or by the Registered Post AD failing which any such claim shall be deemed to be waived and/or abandoned.

SCHEDULE OF THE PROPERTIES

Flat No. 1104 adm. 750 Sq. Ft. Built up Area, on 11th Floor, Wing C, of the Building No.6, in the Society known as "Matri Co-Operative Housing Society Limited", situated at Damodar Park, L.B.S Road, Ghatkopar West, Mumbai-400 086, Constructed on Land bearing C.T.S Nos.151 Part, 154 Part, 155 Part, Village Ghatkopar, Taluka Kuria, District Mumbai Suburban, in the Registration District and Sub-District of Mumbai Suburban, within the limits of Municipal Corporation of Greater Mumbai.

Adv. Parineet Saratkar Partner M/s. SSP Legal Advocates & Consultants 17-B, 3rd Floor, Krishna Niwas, 281 SBS Road, Fort, Mumbai-400 001

PUBLIC NOTICE

NOTICE is hereby given to the public at large that MR. NIMISH BHUPENDRA SHAH and MRS. PAYAL NIMISH SHAH, both presently residing at Apartment No. 2601/2, 26th Floor, Tower C, "Ashok Towers", Dr. B. A. Road (Dr. S. S. Rao Road), Parel, Mumbai - 400012, are the absolute owners of the residential premises described in the Schedule below, having purchased the same from the erstwhile owner MR. PRADIP MATHURADAS MEHTA via a registered Agreement for Sale dated 17th December, 2016, duly registered with the Joint Sub-Registrar, Mumbai City-II under serial number BBE-2/13224/2016.

THE SCHEDULE ABOVE REFERRED TO (Description of the Property)

All that ownership residential premises bearing Apartment No. 2802, admeasuring approximately 758 sq. ft. of carpet area, situated on the 28th Floor of Tower A in the building complex known as "ASHOK TOWERS", constructed on the plot of land bearing Cadastral Survey (C.S.) Nos. 63/74 and 107 of Parel Sewri Division, located at Dr. B. A. Road (Dr. S. S. Rao Road), Parel, Mumbai - 400012, together with 10 (Ten) fully paid-up shares of Rs. 50/- each bearing distinctive numbers 2081 to 2090 (both inclusive) under Share Certificate No. 209 issued by ASHOK TOWER CO- OPERATIVE HOUSING SOCIETY LIMITED (Registration No. MUM/W F- SHSG/TC/9211/YEAR 2013), along with the exclusive right to use 01 (one) still car parking space.

Dated this 4th day of July, 2026. DHEERAJ DWIVEDI (Advocate, High Court) 2, Jaishree Sadan, 1st Floor, Old Nagardas Road, Andheri (East), Mumbai - 400069. Email: adv.diwakardwivedi@gmail.com, Contact No. 8655220934 / 9821089900

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF CIVIL PROCEDURE, 1908

IN THE MATTER OF INSOLVENCY AND BANKRUPTCY CODE, 2016 COMPANY PETITION (IB) No. 188/MB/2026 Shreeji Global Infra Build Private Limited ...Operational Creditor Versus Omicron Steel Trades Private Limited ...Corporate Debtor

A Petition under Section Application Section 9 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 6 of the IBCI (Adjudicating Authority) Rules, 2016, filed by the Operational Creditor named Shreeji Global Infra Build Private Limited under Section 9 of the IBC, order for publication on 11th May, 2026 wherein the Corporate Debtor, Omicron Steel Trades Private Limited were found to be remain unserved by way of speed post. The said petition is now fixed for hearing before Hon'ble Adjudicating Authority, National Company Law Tribunal, Mumbai on 07th July, 2026.

If the Corporate Debtor desire to oppose the said Petition they should intimate the Advocate of Operational Creditor on their email at mumbai@actuslitpartners.com either through its representative or its Advocate, not later than seven days before the next date of hearing (i.e. 07th July 2026) failing which the Advocates for the Operational Creditor shall intimate the Hon'ble Adjudicating Authority, National Company Law Tribunal, Mumbai of issuance of the present public notice.

A copy of the Petition will be furnished by the undersigned to the Corporate Debtor abovenamed on such intimation. CORPORATE DEBTOR:OMICRON STEEL TRADES PRIVATE LIMITED LAST KNOWN ADDRESS: Office No. 115, Loha Bhavan, Pricess Dock, Division P.D. Mello, Majid Bandar (East), Mumbai, Maharashtra - 400 068

Adv. Yash Badkar Sd/- Advocates for the Operational Creditor Address: 315, 3rd Floor, Jambhombhi Chambers, Walchand Hirachand Marg, Ballard Estate, Mumbai 400001 Mobile No: +91 8770832265 Email: mumbai@actuslitpartners.com

Dated: 03rd July, 2026 Place: Mumbai

FORM B PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUNRISE PROPERTIES PRIVATE LIMITED

Table with 3 columns: Sl. No., PARTICULARS, DETAILS. Contains details of corporate debtors, dates of incorporation, and liquidation process information.

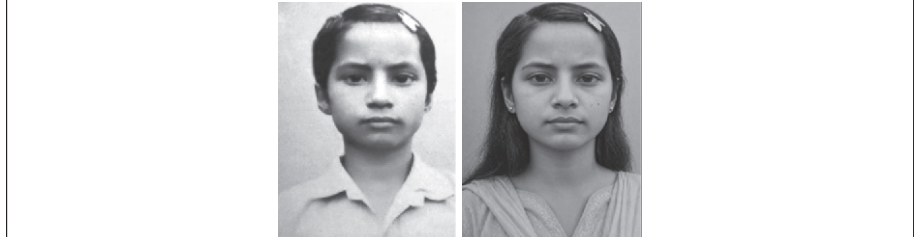
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Aegis Resolution Services Private Limited through authorized signatory Siddhant Agrawal As Liquidator for Sunrise Properties Private Limited Registration No. IBB/PE-0118/PA-1/2022-23/50041 Authorization for Assignment valid till 30th June 2027

आरखण्ड सरकार Office of the Superintendent of Police, Gumla, Jharkhand.

Information for the general public.



Name: Sanjita Kumari, age-13 year, (Current Age-21 years) Height:Approx-4' Fit, Face is round, Black-Hair, Wearing a Yellow suit.

It is informed to the general public that a minor girl named Sanjita Kumari, age-15 years, Father-Late Chandru Oraon, Address-Khora Jamtoli, Thana-District-Gumla, (Jharkhand) has been missing since the evening of 06.02.2018 from. In this regard, a missing report has been registered at Police Station AHU Ps Case No.-03/20, Dated 06.02.2020. Her search is ongoing. The public is requested to cooperate in the search for the aforementioned missing person.

Therefore, it is requested from the general public that if anyone finds the above-mentioned missing girl Sanjita Kumari, age-13 years, (Current Age-21 years) or gets any information/clue about her, they can inform the Police Superintendent, Gumla or the following mobile numbers: The person giving information will be given a reward of Rs. 2,00,000/-

Email ID (sp-gumla@jhpolic.gov.in) 1. Superintendent of Police, Gumla - 9431706376 2. Deputy Superintendent of Police (hq), Gumla - 9471182113 3. Sub-Divisional Police Officer, Gumla - 9431706202 4. Police Station In-charge, AHU - 8986604606, 8809624441 Sd/- Superintendent of Police Gumla PR 383992 (Police Wireless Headquarter) 26-27 (D)

Form No. 16 [See Regulation 34(3)] BY ALL PERMISSIBLE MODE

DEBTS RECOVERY TRIBUNAL NO. - 2 AT, MUMBAI

3rd Floor, Telephone Bhavan, Strand Road Colaba, Mumbai - 400 005

WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

R.P. No. 08 of 2026 Exh No: 08 Next date : 07/07/2026

JM FINANCIAL ASSET RECONSTRUCTION COMPANY PVT LTD VERSUS MR. KHIMJI LAKHAMSHI SHAH & Ors

To, CD-1-MR. KHIMJI LAKHAMSHI SHAH A Borrower, Having his address at: 17/18, Ronak Bhuvan, Bachani Nagar Road, Road, Dafary Road, Malad (East), Mumbai-400 097;

CD-2 MR. RONAK HASMUKH SHAH, Adult, Indian Inhabitant, 12/13, Ronak Bhuvan, Bachani Nagar Road, Road, Dafary Road, Malad (East), Mumbai-400 097.

CD-3 MR. AMRUTLAL SHIVJI GADGA, Flat No.E/1504/5/6, Shankar Lane, Kandivali (West), Mumbai 400 067

Whereas you MR. KHIMJI LAKHAMSHI SHAH & Ors have failed to pay the sum of Rs. 1,49,11,984.30/- in word (Rupees One Crore Forty Nine Lakh Eleven Thousand Nine Hundred and Eighty Four and Thirty Paise Only) with cost of along with pendent life and future interest @ 12 % per annum from the Original Application's presentation date, i.e. from 21.11.2014 till realization payable by you in respect of Recovery certificate No. 8 of 2026 drawn up by the Hon'ble Presiding Officer - Debts Recovery Tribunal No. -II, Mumbai in O.A. No. 273 of 2015.

It is hereby ordered that Certificate Debtors in the present R.P. or their servants or agents or representatives-in-interest or any other person(s) claiming to be owner(s) under certificate Debtors are hereby prohibited and restrained, until further orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned movable property(ies), in any manner or in dealing with the any benefit in terms of money and/or property arising therefrom and that all person be and are prohibited from taking any benefit under such transfer, alienation, possession or charge.

You are required to appear before the Recovery Officer, Debts Recovery Tribunal No. 2 Mumbai on 7/7/2026, @ 02.30 p.m.

SPECIFICATION OF PROPERTY

Factory Land bearing no. Plot No.1 Ambarsari Varu, S. No. 644/1 & 2/1, Taluka Bacchav, District Kutch; Given under my hand and seal of the Tribunal on the 18/06/2026.

(CHETAN J. BHIMGADE) Recovery Officer, Debts Recovery Tribunal-II

To, 1. BMC Authority/Local Civic Body/ Talathi 2. Sub Registrar concerned, CH Bank Shall get the charge of the above mentioned property(ies) recorded in records of the Sub Registrar concerned as per rules.

Registered Office:- Axis Bank Limited, 'Trishul', 3rd Floor, OppSamartheshwar Temple, Near Law Garden Ellisbridge, Ahmedabad - 380006.

Branch Address :- Axis Bank Ltd. 5th Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mughals Road, Airoli, Navi Mumbai - 400 708.

RULE 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas the Authorized Officer of Axis Bank Ltd, under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (herein after referred as "said Act") & in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, has issued Demand Notice as mentioned below, under Section 13 (12) of the said Act, calling upon the concerned Borrowers/Guarantors/Mortgagors/Guarantors, as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice.

The Concerned Borrowers / Guarantors / Mortgagors having failed to repay the respective due amounts, notices are hereby given to the Concerned Borrowers/Guarantors/Mortgagors/Guarantors in particular and the public in general that the undersigned has taken Physical Possession of the properties described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act on the date mentioned below.

The Concerned Borrowers/Co-borrowers/Guarantors/ mortgagors in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of Axis Bank Ltd for amounts mentioned below. The borrower's attention is invited to provisions of sub -section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name / Address of the Borrowers/Co-borrowers /Mortgagors/Guarantors

Outstanding Amount (Rs.) Date of Demand Notice Date of Possession

1. Loan Account No. PNR\*\*573\*4891387 1) PARMANAND PHOOLCHAND MANKAR, (Borrower /Mortgagor), 2) JYOTI PARMANAND MANKAR, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 1126428/- (Rupees Eleven Lakhs Twenty Six Thousand Four Hundred and Twenty Eight Only) being the amount due as on 15-07-2025, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 23-07-2025 02-07-2026

FLAT NO-309, 3RD FLOOR, TYPE-D, BUILDING NO.3, THAKUR NAGARI, SURVEY NO.61/1/4/2 VILLAGE POSTHAL, BOISAR WEST PALGHAR-401504 ADMEASURING AREA:-269.74 SQ.FT

2. Loan Account No. PNR\*\*23\*5\*89137 1) BUDDHISAGAR SHARMA, (Borrower /Mortgagor), 2) INDRAVATI BUDDHISAGAR SHARMA, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 867165/- (Rupees eight lakhs sixty seven Thousand one Hundred and sixty five Only) being the amount due as on 20-08-2021, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 27-08-2021 02-07-2026

FLAT NO-103, 1ST FLOOR, BUILDING KNOWN AS "RAJHANS UNITED REGENCY III", A WING, TYPE J, BUILDING NO-3,VRINDAVAN NAGARI,PAMTEMBHI,PALGHAR,THANE 401504 ADMEASURING AREA:-28.01 SQ.FT

3. Loan Account No. PNR\*\*23\*6947718 1) ANJANA BARANWAL, (Borrower /Mortgagor), 2) VIRENDRA SHIVRAM BARANWAL, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 1416753/- (Rupees Fourteen Lakh Sixteen Thousand Seven Hundred & Fifty Three Only) being the amount due as on 11.01.2024, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 16-01-2024 02-07-2026

FLAT NO. 204, SECOND FLOOR, BUILDING NO.1, WING NO.12, "SHREE TOWNSHIP", KAMBALGAON, NEAR TATA VALU HOMES, BETEGAON ROAD, BOISAR EAST, PALGHAR-401501. ADMEASURING AREA:-370 SQ.FT

4. Loan Account No. PNR\*\*573\*5139276 1) SRAVAN KUMAR, (Borrower /Mortgagor), 2) ISARAWATI DEVI SHRAWAN GUPTA, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 15,33,138/- (Rupees Fifteen Lakh Thirty Three Thousand One Hundred & Thirty Eight Only) being the amount due as on 24.06.2021, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 26.06.2021 02-07-2026

FLAT NO 404 4TH FLR WING A TYPE BIJAY MAA RESIDENCY PAWAN VIHAR COMPLEX BEHIND HP PETROL PUMP NAGZARI NAKA BOISAR EAST BOISER 401501 Admeasuring:- 25.65 Sq. Mtrs Carpet Area

5. Loan Account No. PNR\*\*647\*43\*7\*79 1) SANJAY UMESH SINGH, (Borrower /Mortgagor), 2) RINA SANJAY SINGH (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs.18,66,303.00/- (Rupees Eighteen Lakhs Sixty Six Thousand Three Hundred and Three Only) being the amount due as on 24/01/2020, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 24-01-2020 01-07-2026

FLAT NO. 403, ON 4th FLOOR, B WING, TYPE D IN BUILDING KNOWN AS "MITHILA DHAM MAKANE", LAND BEARING SURVEY NO 246 HISSA NO 2/1, SITUATED AT VILLAGE MAKNE, PANDIT PADA, SAPHALE WEST, THANE 401102. Admeasuring Area:- 41.24 sq mtrs Carpet Area.

6. Loan Account No. PNR\*\*573\*5914852 1)SADDAM SAMSHAD KHAN, (Borrower /Mortgagor),2) NAJILA SIDDIQUE (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs.672990/- (Six lakhs seventy two thousand nine hundred and ninety Only) being the amount due as on 23-12-2021, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 28.12.2021 01-07-2026

FLAT NO 305, ON 3RD FLOOR A WING IN THE BUILDING KNOWN AS ANANT APARTMENT NEW SATPATI ROAD, NEAR BANDHAN MARRIAGE HALL,VILLAGE ALVALI,PALGHAR WEST PALGHAR 401404 ADMEASURING AREA : 16.11 SQ. MTRS CARPET AREA + BALCONY 2.75 SQ. MTRS TOTAL AREA -18.86 SQ. MTRS

7. Loan Account No. PNR\*\*328\*8161137 1) DEEPAK KUMAR RAO, (Borrower /Mortgagor), 2) KAJAL RAO, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 1940846/- (Rupees nineteen lakhs forty thousand eight hundred and forty six Only) being the amount due as on 13.08.2024, together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 21.08.2024 01-07-2026

FLAT NO 504 5TH FLOOR A WING BLDG NO 4A PARAMOUNT ENCLAVE PHASE 2 SURVEY NO 1023/7 OLD SURVEY NO 1023/1-2/24 MAHIM ROAD PALGHAR WEST - 401104 ADMEASUINRG:- 27.70 SQ. MTRS CARPET AREA

8. Loan Account No. PNR\*\*23\*6465915 1) VINOD DUDHA PARMAR, (Borrower /Mortgagor), 2) SANGEETA VINOD PARMAR, (Co-Borrower/Mortgagor/Guarantor/GPOA) Rs. 749909/- (Seven Lakhs Fourty Nine Thousand Nine Hundred and Nine Only) , being the amount due as on 16.07.2024together with further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment. 29.07.2024 01-07-2026

FLAT NO - 202 A-WING 2nd FLOOR BUILDING NO - 4 ENCLAVE PHASE 2 SURVEY NO 1023/7 1023/1-2/24 HARANWADI NAKA MAHIM ROAD PALGHAR WEST THANE - 401404, ADMEASUINRG:- 27.70 SQ. MTRS CARPET AREA

Date: 04-07-2026, Place: Mumbai Authorized Officer, Axis Bank Ltd.

Sports Authority of Goa

1st Floor, Atal Stadium, Cujira, St. Cruz -Goa 403206 Ph. No. 7030946181 Khelo India State Centre of Excellence

No. SAG/KISCE/RECRUIT-STAFF/2025/1024 Date: 03/07/2026

The Sports Authority of Goa, an autonomous organisation under Govt. of Goa, invites applications for recruitment by selection on contractual basis for the post of Physiotherapist (Gr. I) at Khelo India State Centre of Excellence at Peddem, Mapusa Goa on consolidated monthly remuneration between Rs. 40,000/- to Rs. 60,000/-.

The Interested and eligible candidates should submit their applications online/offline in the prescribed format Annexure "A" to the Sports Authority of Goa on the email id: director.tsag@gmail.com/ed.tsag-goa@gov.in latest by 17/07/2026 (5.00 p.m.). The particulars are available on DSYA website www.dsy.goa.gov.in.

Applications received after due date will be summarily rejected.

Essential Educational Qualification :- a) Masters in Physiotherapy from any recognised Indian or Foreign University b) Essential Work Experience: Minimum 3 years of work experience as Physiotherapist

Sd/- (Dr. Ajay R. Gaude) Executive Director

APPLICATION FORM

Annexure "A" 1. Full Name in Capital Letters (as per the matriculation certificate): 2. Gender: 3. Date of Birth (as per the matriculation certificate): 4. Father's Name (as per the matriculation certificate): 5. Nationality: 6. Post Applied For: 7. Permanent Address: 8. Mobile number and Email ID (a valid and functional email ID to be provided): 9. Academic Qualifications:

10. Work Experience

Organization Institute Period (from --To) Nature of work Remarks

11. Sports Participation:

A) International Level Sr. No Event Position

B) National Level Sr. No Event Position

Declaration: I solemnly declare that the above statements made by me are correct to the best of my knowledge and belief. I shall abide by the rules and regulation of Sports Authority of India

DI/ADVT/8/12/2026 Signature of Candidate

FEDERAL BANK YOUR PERFECT BANKING PARTNER

LCRD Mumbai DIVISION 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai - 400021 Phone: 91-8828226729 | E-mail: mumlcrd@federal.bank.in | Website: www.federal.bank.co.in

Phone : 91-8828226729, E-mail : mumlcrd@federal.bank.in, Website : www.federal.bank.in, CIN : L65191KL1931PLC000368

SALE NOTICE

Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable & immovable property mortgaged/Hypothecated/charged to the Federal Bank Ltd (Secured Creditor), the physical possession of which has been taken by the Authorised Officer of The Federal Bank Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on following dates for recovery of below mentioned amount due to The Federal Bank Ltd (Secured Creditor) with further interest, cost and other charges plus expenses from the borrowers as mentioned in Schedule below. The details of reserve price below which the properties will not be sold, and the earnest money deposit (10% of the reserve price) are also mentioned in the schedule below along with brief details of the borrowers respectively.

Please note that this is a brief sale notice detailing the borrowers and the security held by the Federal Bank Ltd. For detailed sale notice and terms and conditions of the sale, please refer to the link provided in the website of The Federal Bank Ltd i.e. https://www.federalbank.co.in/web/guest/tender-notices

Name of Borrowers Date of Demand Notice Debt due Date of Sale Description of property Reserve Price EMD (10% of Reserve price)

1) Mrs. Liza P Alva Pandya @ Liza Prima Alva Pandya (2) Mr. Rishikesh Himanshu Pandya 08/08/2024 Rs. 60,27,684.89 as on 30/07/2026 in Federal Housing loan (FHS) (A/C No. 1399730004332) 30/07/2026 11.30 AM All the piece and parcel of the residential flat admeasuring about 560 sq.ft. carpet area being Flat No D - 1604 on the 16th floor, Wing 'D' of the building known as 'Casa Urbano' along with one car parking space in the project of 'Palava City' constructed on the portion of all that pieces and parcels of land bearing Survey Nos. 53/5, 144/3 and 144/4 situated, lying and being at Palava City, Talaja By Pass Road, Village Khoni, Taluka Kalyan, District and Registration District of Thane, Maharashtra State within the registration Sub District of Kalyan, bounded presently on East: Palava City Internal Road, West: C wing, North: Palava City Internal Road and South: E Wing.

1) Yuvraj Dagadu Patil 2) Anita Yuvraj Patil 12/10/2022 Rs.45,51,971.77 claim amount as on 05/07/2025, as per Original Application filed before Hon'ble Debts Recovery Tribunal - 2, Mumbai, vide OA No.874 of 2025) 30/07/2026 11.30 AM All that piece and parcel of the Residential Flat No: 306, admeasuring 780 Sq. Ft built up area, on the 3rd Floor, of the Building known as Sainath Apartment, constructed on land bearing Survey No: 65, Hissa No: 5 ( part), Plot No: 24, of village Nandivali Panchanand, Near Ravi Kiran CHS Ltd, Chera Nagar, Dombivli East, Taluka Kalyan, Thane - 421201, State Maharashtra within the limits of Nandivali Gram Panchayat, Taluka and Sub-Registration Kalyan, District Thane and bounded on the East by Open Plot, on the South by Sai Chawl, on the West by Vishnu Apartment, on the North by Internal road.

1) Mr. Yogesh Hiralal Bhutada, 2) Mrs. Harshaben Hiralal Shah, 10/07/2023 Rs.36,86,597.90 claim amount as on 08/07/2025, as per Original Application filed before Hon'ble Debts Recovery Tribunal - 2, Mumbai, vide OA No.975 of 2025)\* 29/07/2026 11.30 AM All that piece and parcel of the Residential Flat No: 201, admeasuring 479.13 Sq. Fts Carpet area, on the 2nd Floor, Wing 6, in building No. 4, of the Building Known as "Radhey Residency -2, constructed on all that piece and parcel of land admeasuring about 35.2 hectares, bearing Survey No. 16, lying being and situated at Village Vichumbe, Taluka Panvel, District Raigad, State Maharashtra, District and Registration District and Sub-Registration District of Raigad and Sub-Registration District of Panvel and bounded on the East by land bearing Survey No. 18, on the South by land bearing Survey No. 15, on the West by land bearing Survey No. 15 and 17 and on the North by land bearing Survey No. 17.

For the Federal Bank Ltd, Assistant Vice President & Branch Head (Authorised Officer under SARFAESI Act)

